RAJYA SABHA

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) to (c) Majority of the workers emigrate to the gulf countries for contractual employment. The demand of workers in these countries has declined mainly because of slowing down of economic activities, growing emphasis on providing employment to the local persons and efforts by these countries to maintain some sort of ethnic balance. The demand for workers is determined by the policies of these countries. However, the Indian Missions maintain constant liaison with the Governments of these countries in the matter.

Child Labour in Bihar

2722. SHRI S.S. AHLUWALIA: Will the Minister of LABOUR be pleased to state:

(a) whether Government have surveyed the number of child labour in Bihar;

(b) if so, the details thereof;

(c) the number of child labour engaged in hazardous occupations; and

(d) action being taken by Government for the Welfare of child labour and, for the abolition of child labour in Bihar?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MUNI LALL): (a) to (c) As per information received from the State Governraent of Bihar, in pursuance of direction of Hon'ble Supreme Court Judgement in writ petition No. 465/86 dated 10.12.96, a survey on child labour was conducted according to which 24,879 child labour were identified in hazardous occupations, (d) Bihar Child Labour (Prohibition and Regulation) Rules, 1995 have been framed and Bihar Child Labour Commission Act, 1996 has been passed.

In accordance with section 17 of the Child Labour (Prohibition and Regulation) Act, 1986, all DM's/DCVSDO's/COs/Circle

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[17 August, 2000]

Inspectors/Gram Panchayat Supervisors and Block Cooperative Extension Officers have been declared as "Inspectors" in addition to the officers of Labour Department.

Directions have been issued for strict implementation of Child Labour (Prohibition and Regulation) Act, 1986. Under "Dhawa Dal" 334 and 234 prosecutions have been launched during the year 1998-99 and 1999-2000 respectively.

All DM's/DC's have been directed to ensure employment to one adult member of the family of the child withdrawn from hazardous employment in JRY/TRDP/DWACRA Employment Guarantee Scheme/Nehru Rojgar Yojna etc.

District Level Standing Child Labour Committee has been set up in each district under the Chairmanship of Dist. Magistrate.

Under the scheme of NCLP, 8 NCLPs are under operation at Nalanda, Saharsa, Jamui, Pakur, Dumka, West Singhbhum, Sahebganj and Garhwa.

For the Welfare and Rehabilitation of Child Labour, the Bihar Child Labour Commission has been constituted.

Non-Payment of Wages to Beedi Workers in some districts of Orissa

2723. SHRI ANANTA SETHI: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the problems of Tendu Leaf and Beedi workers in Orissa particularly Phulabani, Dhenkanal and Keonjhar districts of the State;

(b) whether these workers are not being paid wages by their employers for months together;

(c) if so, the steps taken to ensure the payment of wages of these workers; and

(d) the specific welfare measures proposed to be adopted for them?

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